

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IB-142(ND)/2020

IN THE MATTER OF:

Toshiba Tec Singapore Pvt Ltd.

Vs.

Global Infonet Distribution Pvt Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 04.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Rajesh P, Advocate, Mr. Karan Rajpurohit, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present and submitted that CIRP has already been initiated against the Corporate Debtor vide order dated 03.03.2020 and the same is followed by liquidation order dated 21.08.2020 and the claim of the applicant has already been considered and admitted by the RP/Liquidator.

In view of it, the application has become infructuous and the same is **dismissed.**



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)